GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
DIRECTORATE GENERAL OF SHIPPING
"BETA BUILDING", 9TH FLOOR
I-THINK TECHNO CAMPUS
KANJUR MARG (EAST)
MUMBAI - 400 042.

F.No.CS-7(1)/2009-VII

Dated: 17.11.15

DGS Order No. 5 of 2015

Sub: Registration, survey and certification of Indian fishing boats by the Mercantile Marine Departments [MMDs] & State Union Territory Authorities concerned-reg.

1. Whereas, Part XV-A of Merchant Shipping Act, 1958, as amended [hereafter referred to as the 'Act'] provides for a regime for the registration, survey and certification of Indian flag fishing boats;

2. Whereas, as per section 435-D of the Act, the port of registry of such fishing boats shall be such ports or places in India as the Central Government may by a notification in the official gazette, declare a port or place of registry.

3. Whereas, as per section 435E of the Act, the Central Government may, by notification in the official gazette, appoint an officer to be the Registrar of Indian fishing boats (hereafter in this part referred to as Registrar) at every port or place declared as a port or place of registry under sub-section (1) of section 435D ibid.

4. Whereas the Ministry of Shipping, Govt. of India, in the year 2013, has issued a notification [GSR-449(E) dated 02.07.13], through which ports of registry and corresponding Registrars for Indian flag fishing boats were notified. In this notification, Indian fishing boats of length 20 meters and above were required to be registered with the respective Mercantile Marine Department [MMDs].
5. Whereas, the Ministry of Shipping, Govt. of India vide notification GSR-594 (E) dated 14.08.14 has made the provisions of sub-section (1) of section 9 [i.e., power to appoint surveyors], applicable to Part XV-A [fishing boats] of the Act.

6. Whereas, the Ministry of Shipping, Govt. of India vide notification GSR-595 (E) dated 14.08.14, has superceded its earlier notification as referred to in para 4 above [i.e., G.S.R. 449(E) dated 02.07.13], and has in the same notification directed as below;

   a. That the power, authority or jurisdiction exercisable under sub-section (1) of section 9 of the said Act shall also be exercisable by the Secretary to the Govt. of the respective Maritime States in charge of the Department of Fisheries or by the Administrators of the respective Union Territory [UT] Administrations, with the previous approval of the Central Govt. for the purposes of Part XV-A of the Act;
   b. Ports of registry and corresponding Registrars for Indian flag fishing boats were also notified, for the convenience of the Indian fishing industry.
   c. MMDs are not required to carry out registration of Indian flag fishing boats of length 20 meters and above.

7. Whereas the work related to registration, survey, and certification of all Indian flag fishing boats, irrespective of their length, may now be undertaken by the State/UT authorities concerned in terms of the two notifications mentioned above i.e., GSR-594 (E) dated 14.08.14 & GSR 595 (E) dated 14.08.14.

8. Whereas the respective State/ UT authorities may take some more time to effectively to undertake the work related to registration, survey and certification of Indian flag fishing boats, the transfer of documents thereto of their past registration from the present registry to the respective State/UT authorities, and also for an appointment of Surveyors for carrying out the functions related to registration, survey and certification of Indian fishing boats.
9. Now, therefore reckoning the convenience of Indian flag fishing boat owners to undertake change of registry from the present Registrars to the respective new Registrars under the State/UT Administrations, factoring the administrative convenience of the jurisdictional State/UT authorities and also taking into account that State/UT authorities may, as yet, be not fully equipped to deal with the aforesaid works, this office hereby extends the validity of its preceding DGS Order No. 1 of 2015 [F.NO. cs-7(1)/2009-VI] dated 13.04.15 upto 31.03.16. The subject matter was also discussed in the 23rd meeting of the Inter-Ministerial Empowered Committee on Marine Fisheries.

10. Accordingly, the Surveyors under the respective jurisdictional MMDs shall continue to discharge the responsibilities of registration, survey and certification of Indian flag fishing boats upto 31.03.16. However, the maritime State/UT authorities who are equipped to deal with the tasks are not precluded from performing works as per the Govt. of India’s Notifications mentioned at para no. 7 herein above.

11. This order shall come into force with an immediate effect.

Sd/-

(Deepak Shetty)
Director General of Shipping &
Additional Secretary to the Govt. of India.